

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 299 of 2015 &  
IA No. 479 of 2015**

**Dated : 8<sup>th</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jharkhand Urja Sancharan Nigam Ltd. & Ors. .... Appellant (s)  
Vs.  
M/s Kohinoor Power Pvt. Ltd. & Anr. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Himanshu Shekhar  
Mr. Aabhas Parimal  
Mr. Jamnesh Kumar

Counsel for the Respondent(s) : Mr. Devashish Bharuka  
Ms. Arpita B for R.1  
Mr. Farrukh Rasheed for R.2

**ORDER**

Learned counsel for the appellant seeks two more weeks time to file rejoinder. As a last chance time is granted and he may file the rejoinder on or before 23.08.2016 after serving copy on the other side.

List the matter on **28.09.2016.**

**(I.J. Kapoor)  
Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)  
Chairperson**